

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) No.212/2020

In the matter of:

Harish Amilineni

Appellant

Vs

Rajkumar Brothers and Production Pvt Ltd & Anr

Respondent

Mr. M. Maharshi Viswaraj, Mr. Y. Suryanarayana, Advocates for appellant.

Mr Mr. Abhishek Kumar Tripathi and Mr Siddharth Acharya, Advocates for Respondent.

ORDER

17.07.2020- Learned counsel for the Respondent No.1 submits that he has already filed the reply affidavit and Respondent No.2 has filed the status report. The same are taken on record. Learned counsel for appellant seeks permission to file rejoinder within a week. Prayer allowed. Learned counsel may file rejoinder by 28th July, 2020 with an advance copy to the opposite counsel. Learned counsel for the Respondent No.1 is seeking permission to file additional documents which are not before the NCLT. At this juncture prayer is disallowed. Let the appeal be fixed for hearing on **31st July, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

Bm/nn